

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 27393/2019

[Arising out of impugned final judgment and order dated 16-09-2019 in SAD No. 407/2019 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

AKSHAIBAT SINGH

Respondent(s)

(FOR ADMISSION and I.R. IA No. 105068/2021 - APPLICATION FOR PERMISSION IA No. 90765/2021 - EXEMPTION FROM FILING O.T.)

Date : 18-02-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) : Mr. Sanjay Kumar Tyagi, AOR
Mr. Pawan, Adv.

For Respondent(s) : Mr. Anand Shankar Jha, AOR
Mr. Parvez Rahman, Adv.
Mr. Girish Bhardwaj, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. On the request of learned counsel for the petitioner, by way of last indulgence, four weeks time is granted to produce the record.
2. In case, the record is not produced, appropriate orders be passed drawing adverse inference.
3. List on 25.03.2025.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(NAND KISHOR)
COURT MASTER